

(2021) 10 DEL CK 0050

In the Delhi High Court

Case No : Civil Writ Petition No. 11397, 11416, 11427, 11428, 11429, 11430 Of 2021, Civil Miscellaneous Application No. 35115, 35142, 35166, 35167, 35168, 35169 Of 2021

Darshan Lal

APPELLANT

Vs

Central Reserve Police Force

RESPONDENT

Date of Decision : 07-10-2021

Acts Referred:

Citation : (2021) 10 DEL CK 0050

Hon'ble Judges : Manmohan, J;Navin Chawla, J

Bench : Division Bench

Advocate : Mukul Katyal, Vikrant N.Goyal, Praveen Jain, Anshuman Singh

Final Decision : Disposed Of

Judgement

Manmohan, J

1. By way of the present petitions, the Petitioners seek directions to the Respondent to consider the present petitions as representations made by the Petitioners along with the letters addressed by them to the Respondents and to re-fix the basic pay of the Petitioners along with the arrears due to them.

2. Learned Counsel for the Petitioners states that the Petitioners had written letters to the Principal, Central Training College, CRPF Gwalior (M.P.), stating that the basic pay of the Petitioners were less than their contemporaries and juniors in the force and that they wanted their basic pay to be corrected.

3. Learned Counsel for the Petitioners states that though the basic pay of the petitioners at the time of Fifth Pay Commission was Rs. 3125/-, yet the Petitioners were being paid Rs.75/- less increment under the Fifth Pay Commission since 10th October,1997 which was effective from 01st January,1996.

4. Learned Counsel for the Petitioners states that the basic pay of the petitioners should be revised from 1st January, 1996, along with the arrears, taking into

account the office order issued in March 2016 pursuant to the order passed by the High Court of Madras, which had directed that pay in respect of HC/GD K Khader Basa with amendment from 01.01.1996 has to be paid to him retrospectively.

5. Learned Counsel for the Petitioners states that Petitioners are similarly placed as K. Khader Basa, who was eligible for re-fixation of basic pay from 10th October, 1997 and had been paid arrears of basic pay retrospectively from January, 1996, making the Petitioners in the present case eligible for revision of their basic pay from 01st January, 1996 along with arrears.

6. Issue notice.

7. Learned counsel for the Respondents accepts notice. Mr.Prakeeh, Sub-Inspector, who is personally present in Court states that the Respondents have no objection to consider the present batch of writ petitions as representations and decide the same in accordance with law.

8. In rejoinder, learned counsel for the Petitioners states that in one of the matters being W.P.(C) No.11416/2021 titled S.K.Motiur Rahman vs. Central Reserve Police Force, the representation of the petitioners has already been rejected vide letter dated 23rd April, 2020.

9. In view of the statement made by Mr.Prakeeh, Sub-Inspector, this Court sets aside the letter dated 23rd April, 2020 and directs the competent authority to decide the representations of the Petitioners by way of a reasoned order in accordance with law within twelve weeks. This Court clarifies that it has not commented on the merit of the controversy. The rights and contentions of all the parties are left open.

10. In view of the aforesaid, the present batch of writ petitions along with pending applications stand disposed of.